

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

34. IA 4281/2023 IA 3895/2023 IA 292/2024
In C.P. (IB)/1108(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024

NAME OF THE PARTIES: **IA 4281/2023 Rajan Garg Resolution**
 Professional Vs. Rajendra Barde
 IA 3895/2023 Rajan Garg Resolution
 Professional Vs. The Chief Executive
 Officer Slum Rehabilitation Authority
 (Sra)
 IA 292/2024 Rajan Garg Resolution
 Professional Vs. Chief Secretary to The
 State Govt. Of Maharashtra.
 IN THE MATTER OF
 Amit Steel
 /Vs
 Truly Creative Developers Pvt. Ltd.
Section: 9, 60(5), 66(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 4281/2023:- Adv. Ankur Khandelwal i/b Adv. Himanshu Handa, Anukul B. Sheth appeared for the Resolution Professional/Applicant. Adv. Krushi Shah i/b Adv. Yahya Batatawala appeared for the Respondent No. 1 to 5. Adv. Radha Naik appeared for the Respondent No. 6. Reply has been filed on behalf of the Respondent No. 1 to 6. Respondent No. 7 and 8 are already proceeded ex-parte. Respondent No. 9 has stated that reply filed by them in IA No. 3895/2023 be treated as reply in this application as well. Pleadings are complete. List the IA No. 4281/2023 on **13.06.2024** for hearing.

IA No. 3895/2023:- Adv. Ankur Khandelwal i/b Adv. Himanshu Handa, Anukul B. Sheth appeared for the Resolution Professional/Applicant. Adv. Tulsi Shah appeared for the Respondent. At the request of the parties, list the IA No. 3895/2023 on **13.06.2024** for hearing.

IA No. 292/2024:- Adv. Ankur Khandelwal i/b Adv. Himanshu Handa, Anukul B. Sheth appeared for the Resolution Professional/Applicant. Adv. Tulsi Shah appeared for the Respondent No. 4. Counsel appearing for the Respondent No. 4 seeks time to file reply. Time granted. Let the same be filed well before the next date of hearing. It is seen from the record that despite of service, none has appeared for the Respondent No. 1,2,3,5,7 to 11, therefore, Respondent No. 1,2,3,5,7 to 11 are proceeded ex-parte. Registry is directed to issue fresh notice to the Respondent No. 6 intimating the next date of hearing. List the IA No. 292/2024 on **13.06.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

05.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)